**NATIONAL COMPANY LAW TRIBUNAL**
**AHMEDABAD BENCH**
**AHMEDABAD**

**TP No. 169/621A/NCLT/AHM/2016 (New)**
**CA No. 455/621A/CLB/MB/2014 (Old)**

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
**MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2017**

Name of the Company: Gujarat Cotex Ltd.

Section of the Companies Act: Section 224(1A) of the Companies Act, 1956

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|---|---|---|---|---|
| 1. | | | | |
| 2. | | | | |

**ORDER**

None present for the petitioner in spite of sending notice along with the copy of the order dated 20th December, 2016.

As per the order of this Tribunal dated 20th December, 2016 this compounding application relate to violation of section 224(1A) of Companies Act, 1956 in respect of which prosecution is pending against the auditors of the company namely M/s. Aadil Aibada Associates before learned ACCM at Silvassa, U.T. of Dadra and Nagar Haveli.

Hence this petition is dismissed for non-appearance of the Petitioner.

The registry is directed to communicate the copy of this order and the order dated 20th December, 2016 to ROC, Gujarat, Dadra and Nagar Haveli for appropriate action.

27.1.17
**(BIKKI RAVEENDRA BABU)**
**MEMBER JUDICIAL**

Dated this the 27th day of January, 2017.